



Abstract

Prohibition and Excise – Tamil Nadu Narcotic Drugs Rules, 1985 - Issue of ND/RC Permits by the Collectors - Fees indicated under rules 4, 5 and 21 (3) – Enhancement of Fee – Amendments – Orders issued.

HOME, PROHIBITION AND EXCISE (XVI) DEPARTMENT

G.O.(Ms)No.54

Dated: 11.10.2010.

Read:

G.O.(Ms) No.1215, P&E(VI) Dept., Dt. 14.11.1985.

G.O.(Ms) No.48, P&E(XV) Dept., Dt. 20.2.2001.

Read also:

From the Commissioner of Prohibition and Excise,
Letter No.P&E.1(2)/30795/05, Dated 14.1.2008.

Letter (Ms) No.16,H,P&E (XVI) Dept, Dated. 28.3.2008.

From the Commissioner of Prohibition and Excise,
Letter No.P&E1(2)/30795/2005, Dated 09.5.2008.

From the Commissioner of Prohibition and Excise, Chepauk, Chennai-5
Letter No.P&E1(2)/30795/05, Dated 26.03.2010.

ORDER:

The following Notification will be published in the Tamil Nadu Government Gazette:-

NOTIFICATION

In exercise of powers conferred by section 10 read with section 78, of the Narcotic Drugs and Psychotropic Substances Act, 1985 (Central Act 61 of 1985) the Governor of Tamil Nadu hereby makes the following amendments to the Tamil Nadu Narcotic Drugs Rules, 1985:-

2. The amendments hereby made shall come into force on the 11th October, 2010.

P.T.O.

AMENDMENTS

In the said Rules,

- (1) in rule 4, for the expression, “the fee of Rs.5/- (Rupees five only)”, the expression, “ the fee of Rs.1000/- (Rupees one thousand only)” shall be substituted.
- (2) in rule 5, for the expression, “the fee of Rs.5/- (Rupees five only)”, the expression, “ the fee of Rs.1000/- (Rupees one thousand only)” shall be substituted.
- (3) in rule 21, in sub-rule (3), for the expression, “fee of Rs.5/- (Rupees five only)”, the expression, “fee of Rs.1000/- (Rupees one thousand only)” shall be substituted.
- (4) in APPENDIX, in FORM ND/RC, for the expression, “the registration fee of Rs.5/- (Rupees five only)”, the expression “the registration fee of Rs.1000/ (Rupees one thousand only)” shall be substituted.

(BY ORDER OF THE GOVERNOR)

**K.GNANADESIKAN,
Principal Secretary to Government**

To

The Works Manager,
Government Central Press.

(for Publication in Tamil Nadu
Government Gazettee and to supply
100 copies to Government).

The Commissioner of Prohibition and Excise, Chennai-5.

The Deputy Inspector General, NIB CID, Chennai-4.

The Deputy Inspector General (Enforcement), Chennai-10.

The State Drugs Controller, Chennai-6.

The Director of Medical Services & Family Welfare, Chennai-6.

The Director of Indian Medicine & Homeopathy, Chennai-108.

The Director, Tamil Nadu Forensic Science Laboratory, Chennai-4.

The Registrar, High Court, Chennai-104.

The Accountant General, Chennai-18.

The Director of Stationery and Printing, Chennai-2.

All District Collectors.

// Forwarded / By Order //

Section Officer